

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/ /A

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court, Itanagar Permanent Bench,  
Yupia.

Dated Guwahati the 3<sup>rd</sup> of May, 2024.

Sub: Casual leave and special leave.

Ref:- Your letter No. HC(IB)-VIG/01/2024/344-47, dtd. 25.04.2024.

Sir,


With reference to the above, I am directed to inform you that the prayer of Shri Hirendra Kashyap, District & Sessions Judge, Bomdila for **casual leave on 06.05.2024 and special leave on 07.05.2024 along with station leave permission from the evening of 04.05.2024 to 07.05.2024** has been granted. The next senior most Judicial Officer at the Station shall remain in charge of his Court and Office in his absence.


Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008(Pt.)/4043-44/A, dated 03.05.2024**

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila.
2.  The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
